

**OFFICE OF THE DISTRICT MAGISTRATE, SHAMLI**

Ref. No. 08/OA No-821/Yogender Sharma/MZR/23 Dated: 05.4.2023

To,

The Registrar  
National Green Tribunal  
Principal Bench  
New Delhi.  
E-mail : judicial-ngt@gov.in

**Sub.-Compliance to the direction issued by Hon'ble National Green Tribunal in O.A. No. 821/2022 Yogender Sharma Vs State Of UP on dated 06.01.2023**

Sir,

With reference to the subject mentioned above kindly find enclosed herewith the Report in compliance of the order issued on 06.01.2023 by Hon'ble National Green Tribunal in O.A. No. 821/2022 Yogender Sharma Vs State Of UP.

**Encl. : As above.**

Yours faithfully

  
(Santosh Kumar Singh)  
A.D.M. (F/R)

**Copy to** : Member Secretary, U.P. Pollution Control Board, TC-12V, Vibhuti Khand, Gombi Nagar, Lucknow for information.

  
A.D.M. (F/R)

**Report of Joint Committee of UPPCB and District Administration in compliance of order passed by the Hon'ble National Green Tribunal in OA No 821/2022 Yogender Sharma Vs State Of UP on dated 06.01.2023**

**1.0 Background:**

Grievance in reference to above was aroused by residents of Nagar Panchayat Banat, District Shamli, Uttar Pradesh about illegal dumping of solid waste and C&D waste of road construction on both the banks of bridge over river Krishni at Nagar Panchayat Banat, resulting in blockage of river flow and causing water pollution and health hazards to local residents. It has been stated that dumping is being caused by Nagar Panchayat Banat in an illegal manner.

In the above matter, Hon'ble NGT vide order dated 06.01.2022, directed to constitute a joint committee comprising of State PCB and District Magistrate, Muzaffarnagar to look into the matter with directions as below :-

*".....3. In our view, at the first instance, the matter can be examined and appropriate action can be taken to the effect of removing the solid as well as C&D waste from the banks of River Krishni and maintaining free flow of water, by the authorities concerned. Hence, we direct State PCB and District Magistrate, Shamli to look into the complaint and after verifying facts, take appropriate remedial and preventive action in accordance with law within two months which may require setting up to waste (solid and C&D) processing and utilization facility.*

*4. With the above directions, this application is disposed of....."*

**2.0 a) Action Taken Report of the Joint Committee**

In compliance of the above directions of Hon'ble Tribunal, District Magistrate nominated ADM (F/R) for compliance of the directions. As the matter was mainly related to Nagar Panchayat Banat, ADM (F/R) vide letter dated 07.02.2023 (**Annexure 1**) issued directions to Executive Engineer, Nagar Panchayat Banat and Regional Officer, U.P. Pollution Control Board, Muzaffarnagar to determine the factual position and take appropriate action in accordance with law and submit report.

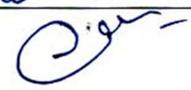
In compliance to the directions, Executive Engineer, Nagar Panchayat, Banat, Shamli vide letter dated 18.03.2023 has submitted action taken report which is annexed as **annexure 2**. Following are the findings and action taken :-

- As per records of Nagar Panchayat, Banat, waste was dumped on the area in question by local villagers few years back. Nagar Panchayat has its own identified land for dumping of waste which is covered from all sides by boundaries. The waste generated from the villages is being collected and transported by trolleys to the identified land by Nagar Panchayat Banat. No waste is being dumped to any other place by the Nagar Panchayat.
- Inspection of the identified dumping ground was conducted by members of Nagar Panchayat and Pollution Control Board. During inspection it has been verified that the generated waste is being dumped by Nagar Panchayat to the dumping ground.
- Approximately 1000 MT of solid waste and 100 MT C& D waste is presently dumped on the identified land. At present, there is one Trommel Machine installed which is under trial run.

- Nagar Panchayat has proposal for construction of processing facility for which action plan is enclosed.
- Apart from that, with regard to the dumped waste on the banks of river Krishna, Nagar Panchayat, Banat, got the land identified and metered as river area, collected all the waste dumped on the river banks, transported and dumped on the identified dumping ground. Approximate 90 MT Solid Waste and 10 MT C&D Waste has been collected and transported to the dumping ground. During cleaning of the area, complainants (Sabhasad) were also present on site. Photographs are annexed with the report.
- Further, following works have also been carried out by Nagar Panchayat Banat for maintaining clean and unhindered flow in the river
  - (a) Regular cleaning is being done of Krishna River. **(Annexure 3)**
  - (b) Phytoremediation pond have been created on the end of drains reaching the river, so that waste does not enter the river. **(Annexure 4)**
  - (c) Demarcation of the river has been done and RCC pillarts have been installed in an area of around 2 KM. **(Annexure 5)**
  - (d) Meshes have been installed on 3 drains joining river Krishna.**(Annexure 6)**
  - (e) Bioremediation sprinkling is carried out in the drains from time to time. **(Annexure 7)**
  - (f) Small Bio-diversity park has been constructed on the second side of small bridge at river Krishna. **(Annexure 8)**
  - (g) Waste have been removed around the small bridge area of the river. **(Annexure 9)**

The above report is put up for perusal and necessary action please

#### **INSPECTION TEAM**

<b>S.No.</b>	<b>Name of Officials &amp; Details</b>	<b>Signature</b>
1.	Additional District Magistrate (F/R)	
2.	Executive Engineer, Nagar Panchayat Banat	
3.	Regional Officer, UPPCB, Muzaffarnagar	
4.	Asstt. Environment Engineer, UPPCB, Muzaffarnagar	

कार्यालय जिलाधिकारी, शामली।

पत्रांक : 1492/आ.श.नं० 821/योगेन्द्र शर्मा/2023

दिनांक : 07-2-2023

सेवा में,

- 1- अधिशासी अधिकारी, नगर पंचायत बनत, शामली।
- 2- क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर।

**विषय : मा० राष्ट्रीय हरित अधिकरण में योजित ओ०ए० संख्या 821/2022 योगेन्द्र शर्मा बनाम स्टेट ऑफ यू०पी० में पारित आदेश दिनांक 06.01.2023 के अनुपालन के सम्बन्ध में।**

महोदय,

उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण में योजित ओ०ए० संख्या 821/2022 योगेन्द्र शर्मा बनाम स्टेट ऑफ यू०पी० में पारित आदेश दिनांक 06.01.2023 का संदर्भ ग्रहण करें। उक्त पारित आदेश दिनांक 06.01.2023 के सुसंगत अंश निम्नवत् हैं :-

".....3. In our view, at the first instance, the matter can be examined and appropriate action can be taken to the effect of removing the solid as well as C&D waste from the banks of river Krishni and maintaining free flow of water, by the authorities concerned. Hence, we direct State PCB and District Magistrate, Shamli to look into the complaint and after verifying facts, take appropriate remedial and preventive action in accordance with the law within two months which may require setting to waste (social and C&D) processing and utilization facility.

4. With the above directions, this application is disposed of.

मा० राष्ट्रीय हरित अधिकरण द्वारा पारित आदेशों का समयबद्ध अनुपालन सुनिश्चित करते हुए अनुपालन आख्या अधोहस्ताक्षरी के समक्ष प्रस्तुत करना सुनिश्चित करें।

भवदीय,



(संतोष कुमार सिंह)

अपर जिलाधिकारी (वि०/रा०)  
शामली।

प्रतिलिपि—जिलाधिकारी, शामली को सूचनार्थ प्रेषित।



अपर जिलाधिकारी (वि०/रा०)  
शामली।

# कार्यालय नगर पंचायत बनत, जनपद-शामली

(19)

पत्रांक /1545/1 न0प0बनत / 2022-23

दिनांक 18.03.2023

सेवा में,

श्रेत्रीय अधिकारी  
उ0प्र0 प्रदूषण नियन्त्रण बोर्ड  
मुजफ्फरनगर।

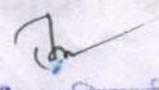
विषय:-मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0सं0 821/2022,योगेन्द्र शर्मा बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक 06.01.2023 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0सं0 821/2022,योगेन्द्र शर्मा बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक 06.01.2023 के अनुपालन के क्रम में अवगत कराना है कि योगेन्द्र शर्मा आदि नगर पंचायत बनत के निवर्तमान सभासदों के द्वारा शिकायत की गयी थी कि नगर पंचायत बनत के द्वारा कृष्णा नदी के छोटे पुल के पास कूड़ा करकट डाल कर नदी को अवरूद्ध कर दिया है। जबकि उक्त स्थल पर काफी वर्षों पहले एक किसान एवं कस्बे वासियों के द्वारा कबाड डाला गया था नगर पंचायत के पास अपना डम्पिंग कूड़ा स्थल पहले से ही है। जिसकी चारों साईड की दिवार/घिराई भी की गयी है। नगर में उतसर्जन कूड़ा करकट को अपने गाडी/टाली से उठाकर डम्पिंग स्थल पर डाला जाता है। नगर पंचायत बनत के द्वारा कूड़ा करकट अन्य किसी भी जगह नहीं डाला जाता फिर भी नगर पंचायत के द्वारा हल्का लेखपाल से उक्त स्थल को पैमाईस कराकर जितनी जमीन कृष्णा नदी की है। उसमें पडा कूड़ा करकट पंचायत के द्वारा अपने संसाधनों से उठवाकर डम्पिंग स्थल पर डलवा दिया गया है। मौके पर निवर्तमान कई सभासद भी मौजूद रहे हैं। तथा की गयी शिकायत को निरस्त करने हेतु सभासदों के द्वारा एक शपथ पत्र भी दिया गया है। सभी कार्यों के फोटो ग्राफ भी साथ में संलग्न है।

नोट:- कृष्णा नदी पर किये गये कार्यों का विवरण।

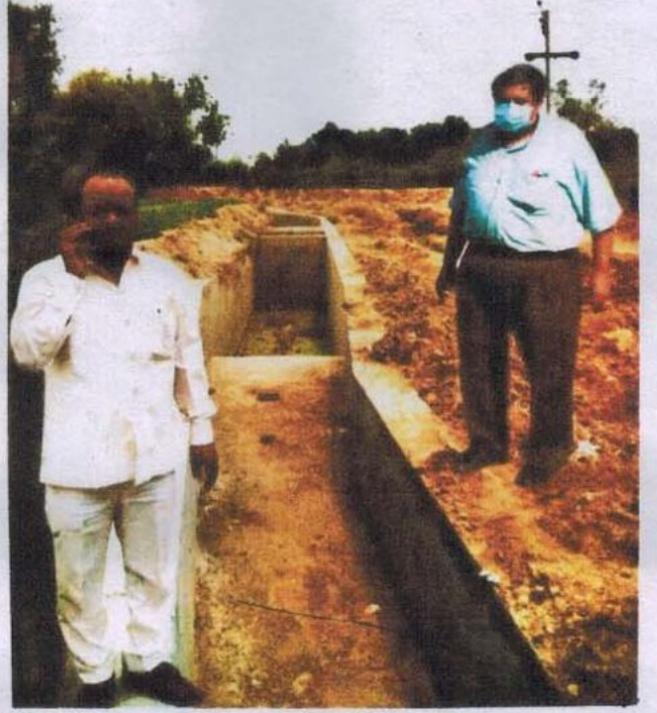
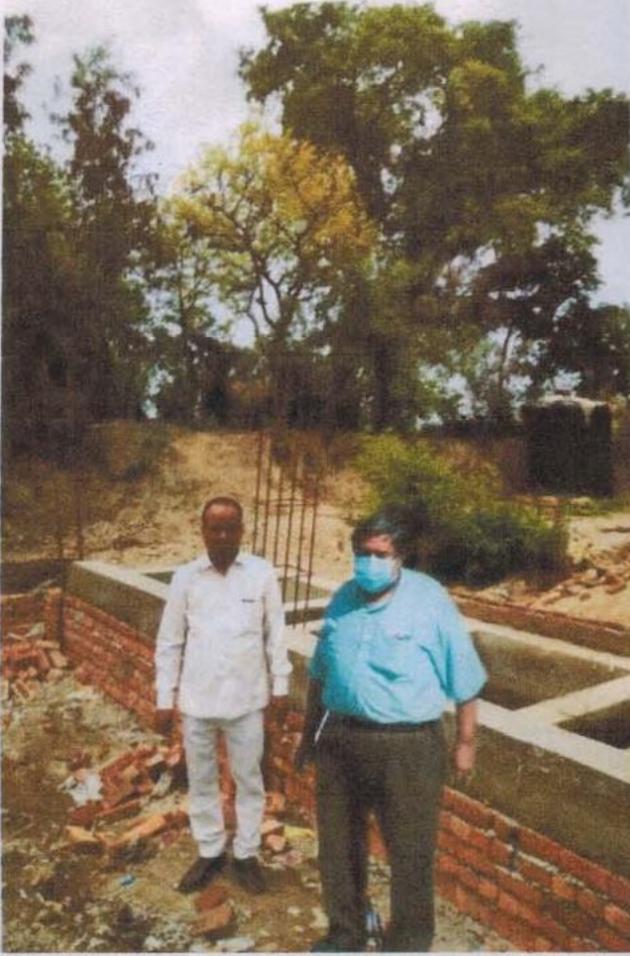
- 1- कृष्णा नदी को निर्मल एवं स्वच्छ बनाये जाने हेतु नदी की साफ सफाई करायी गयी है।
- 2- कृष्णा नदी में कचरा न जाये नालो के मुहाने पर फाईटोरेमेंडिएशन पॉण्ड बनवाये गये है।
- 3- कृष्णा नदी की भूमि का चिन्हांकन कर लगभग 02 किमी0 तक आर0सी0सी0 पीलर लगाये गये है।
- 4- कृष्णा नदी में गिरने वाले 03 नालों पर जाल लगवाये गये है।
- 5- सभी नालो पर समय समय पर बायोरेमेंडिएशन छिडकाव कराया जाता है।
- 6- कृष्णा नदी के छोटे पुल के दूसरी साईड में एक छोटा जैवविविधता पार्क बनवाया गया है।
- 7- कृष्णा नदी के छोटे पुल के पास से कूड़ा-कचरा उठते हुए के लोके ग्राफ।

  
अभिज्ञासी अधिकारी  
नगर पंचायत बनत  
जनपद-शामली



कृष्णा नदी की सफाई के फोटो नगर पंचायत बनत

अधिशाली अधिकारी  
नगर पंचायत बनत  
जनपद-शामली



फाईटोरेमेडिएसन पॉण्ड नगर पंचायत बनत

अधिशाली अधिकारी  
नगर पंचायत बनत  
जनपद-शामली

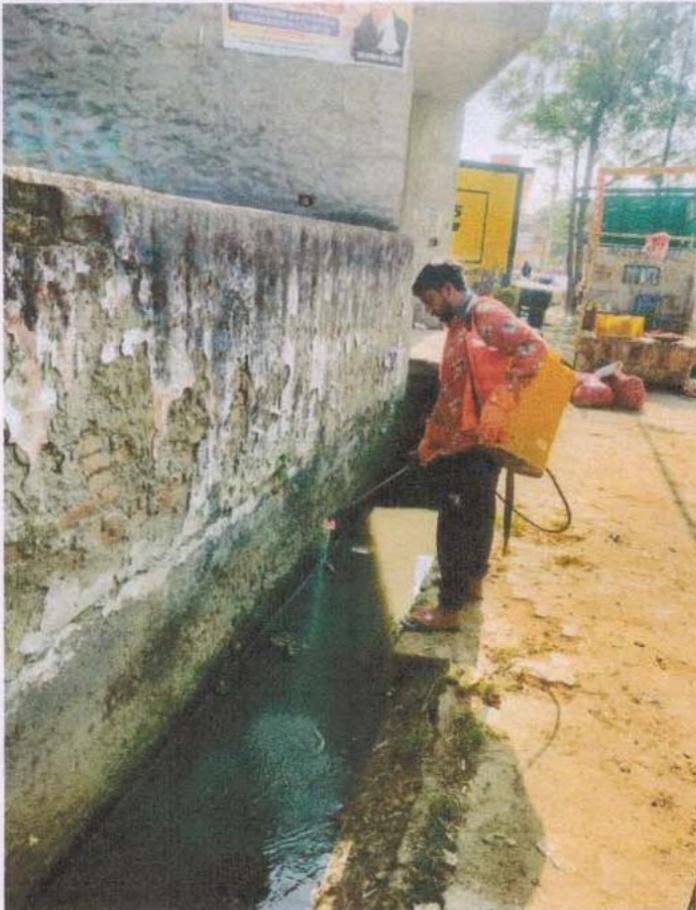
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अधिशाली अधिकारी  
नगर पंचायत बनत  
जनपद-शामली

नालो पर जाल एवं नालो पर बायोरेमेडिएसन लिक्विड का छिड़काव करते हुए के फोटो



अधिसासी अधिकारी  
नगर पंचायत बनत  
खनपद-शामली



कृष्णा नदी के छोटे पुल के पास एक छोटा  
जैव विविधता पार्क

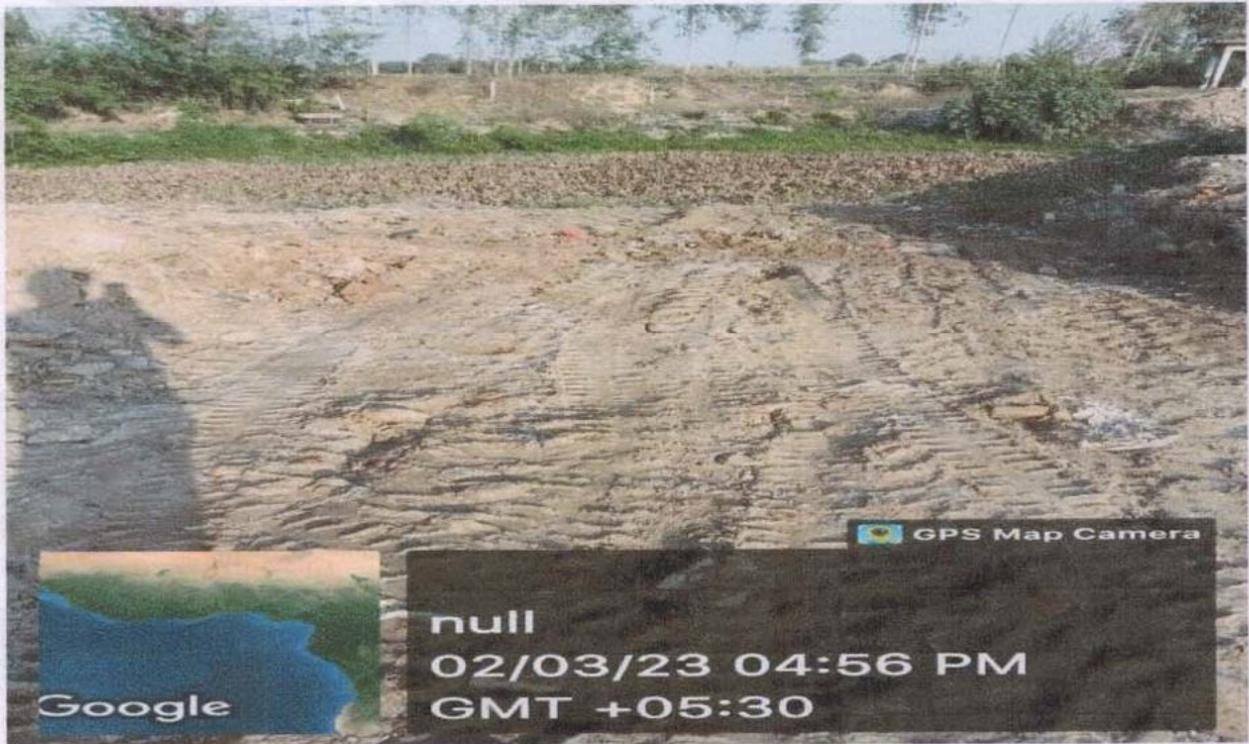
  
अधिशाली अधिकारी  
नगर पंचायत बनारस  
जनपद-शामली

कृष्णा नदी के छोटे पुल के पास से कूड़ा-करकट उठाकर सफाई करते हुए।



अविशासी अधिकारी  
 बगर पंचायत बनत  
 जनपद-शामली

कृष्णा नदी के छोटे पुल के पास कूड़ा-करकट उठाकर की  
गयी सफाई के फोटो



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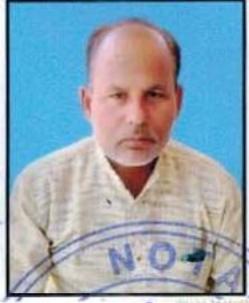
अविश्वासी अधिकारी  
नगर पंचायत बनत  
जनपद-रामशा

# भारतीय गैर न्यायिक

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भारत

TEN



INDIA

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उत्तर प्रदेश UTTAR PRADESH

शपथ पत्र

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समक्ष : श्रीमान सक्षम अधिकारी महोदय

शपथपत्र मिनजानिब योगेन्द्र शर्मा पुत्र श्री सन्तोष आदि।

1. यह कि हम शपथपूर्वक बयान करते हैं कि हमारे नाम योगेन्द्र शर्मा, इमरान अली, आरिफ हसन आदि नगर पंचायत बनत में निवर्तमान वर्ष 2017 से 2022 तक निर्वाचित सभासद रहते हुए बनत में बह रही कृष्णा नदी के छोटे पुल के पास नगर पंचायत एवं कस्बावासियों के हाथ कूड़ा करकट डालकर नदी को अवरुद्ध करने की शिकायत की गई थी।
2. यह कि हम शपथपूर्वक बयान करते हैं कि अब यह प्रकरण मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 संख्या-821/2022 योगेन्द्र शर्मा बनाम स्टेट ऑफ यू0पी में पारित आदेश दिनांक 06-01-2023 के पारित आदेश के क्रम में अवगत कराना है कि नदी किनारे कुछ जमीन भूमि किसान की है।
3. यह कि हम शपथपूर्वक बयान करते हैं कि शिकायत के बाद किसान एवं नगर पंचायत के द्वारा उक्त स्थल की लेखपाल बनत के द्वारा पैमाईश कराकर निशानदेही कराई गई है। जो भूमि नदी की बची है, उक्त स्थल से नगर पंचायत बनत के अधिकारियों / कर्मचारियों के द्वारा हमारी देखरेख में नदी पुल किनारे से अपने संसाधनों से निशानदेही के बाद बची भूमि से समस्त डाला गया कूड़ा करकट उठा लिया है, कूड़ा उठाते समय हम मौके पर मौजूद थे तथा हमारे फोटोग्राफ भी लिये गये हैं।
4. यह कि हम शपथपूर्वक बयान करते हैं कि अब हमें नगर पंचायत बनत से किसी प्रकार की शिकायत / आपत्ति नहीं है और न ही हम अब आगे कोई कार्यवाही करना चाहते हैं। इसलिए उक्त वाद को निरस्त करने की कृपा करें।
5. यह कि हम शपथपूर्वक बयान करते हैं कि शपथपत्र की धारा 1 ता 4 हमारे निजी ज्ञान व विश्वास में सब सत्य व सही है। कुछ झूठ नहीं है और न ही कुछ छिपाया गया है। सत्य बोलने में ईश्वर / खुदा हमारी मदद करें।

दिनांक : 17-03-2023

स्थान : शामली

शपथकर्तागण

SM-422

सेवा में

सक्षम अधिकारी

महोदय,

निवेदन है कि हम - योगेंद्र शर्मा, इमरान अली, आरिफ हसन आदि नगर पंचायत बनत में निवर्तमान वर्ष 2017 से 2022 तक निर्वाचित सभासद रहते हुए बनत में बह रही कृष्णा नदी के छोटे पुल के पास नगर पंचायत एवं कस्बावासियों के हाथ कूड़ा करकट डालकर नदी को अवरुद्ध करने की शिकायत की गयी थी। अब यह प्रकरण मा० राष्ट्रीय हरित अधिकरण में योजित ओ० ए० संख्या-821/2022 योगेंद्र शर्मा बनाम स्टेट ऑफ यू० पी० में पारित आदेश दिनांक 06-01-2023 के पारित आदेश क्रम में अवगत कराना है कि नदी किनारे कुछ जमीन भूमि किसान की है। शिकायत के बाद किसान एवं नगर पंचायत के द्वारा उक्त स्थल की लेखपाल बनत के द्वारा पैमाइश कराकर निशान दही करायी गयी है। जो भूमि नदी की बची है। उक्त स्थल से नगर पंचायत बनत के अधिकारियों/ कर्मचारियों के द्वारा हमारी देख रेख में नदी पुल किनारे से अपने संसाधनों से निशानदेही के बाद बची भूमि से समस्त डाला गया कूड़ा करकट उठाते समय हम मौके पर मौजूद थे तथा हमारे फोटोग्राफ भी लिए गये है। अब हमें नगर पंचायत बनत से किसी प्रकार की शिकायत आपत्ति नहीं है। और न ही हम अब आगे कोई कार्यवही करना चाहते है। इसलिए उक्त वाद को निरस्त करने की कृपा करें।

योगेंद्र शर्मा

Shera

## ANNEX 2: CITY SOLID WASTE ACTION PLAN (CSWAP)

(As referred in Chapter 2 and 6)

## ULB's City Profile: (demographic and waste generation details)

1.	Name of the ULB: NP Banat			
2.	Name of the District, State/ UT: Saharanpur, Uttar Pradesh			
3.	No. of Municipal Zones in ULB: 02			
4.	No. of wards in the ULB: 14			
5.	Population & Households in the ULB as per 2011 Census:			
	Population (P <sub>0</sub> )	Households(HH <sub>0</sub> )		
	20728	3326		
6.	Population & Households in the ULB as per current scenario:			
	Population (P <sub>1</sub> )	Households(HH <sub>1</sub> )		
	24226	3520		
7.	Projected Population & Households in the ULB @2025			
	Population (P <sub>2</sub> )	Households(HH <sub>2</sub> )		
	25800	3800		
8.	<b>Institutional &amp; Governance framework</b>			
			Yes / No	If no. action to be taken to notify & timeline
a	Regulatory Framework	Whether Municipal SWM Bylaws notified? ( conforming to SWM Rules 2016)( furnish details)	NO	31/03/2022
		State SWM Strategy & Plan (available / not available)	NO	31/03/2022
b	Institutional Arrangement	Roles and Responsibilities for dealing with MSWM services.	NO	31/03/2022
c	Governance Reforms -	Implementation of e-governance in ULBs (available / not available)	YES	
d	ICT based Governance	ICT based monitoring of MSWM operations, services and complaint redressal (furnish details)	NO	31/03/2022

## MSWM Service Level Benchmarks

	Indicator	Benchmark	Before implementation of project(s)	After implementation of project(s)
1	Household level coverage of SWM services	100%	60%	100%
2	Efficiency of collection of municipal solid waste	100%	80%	100%
3	Extent of segregation of municipal solid waste	100%	30%	100%
4	Extent of municipal solid waste recovered	80%	10%	50%
5	Extent of scientific disposal of municipal solid waste	100%	0%	0%
6	Efficiency in redressal of customer complaints	80%	40%	80%
7	Extent of cost recovery in SWM services	100%	0%	100%
8	Efficiency in collection of SWM-related user charges	90%	0%	0%
--	Notified User Fee for MSWM services (provide details)			

## Current MSW Management:

1.	Current MSW total generation in TPD (A): 04 TPD= Tonnes per day	Per Capita generation in gms: 250 (Ax10 <sup>6</sup> / P <sub>1</sub> )				
2.	Total waste collected (TPD): 04					
3.	No. of wards & % of wards practicing source segregation:					
	<table border="1"> <thead> <tr> <th>No of wards</th> <th>% of wards</th> </tr> </thead> <tbody> <tr> <td>14</td> <td>80%</td> </tr> </tbody> </table>	No of wards	% of wards	14	80%	
No of wards	% of wards					
14	80%					
4.	No. of wards & % of wards practicing 100% door to door waste collection:					
	<table border="1"> <thead> <tr> <th>No of wards</th> <th>% of wards</th> </tr> </thead> <tbody> <tr> <td>14</td> <td>100%</td> </tr> </tbody> </table>	No of wards	% of wards	14	100%	
No of wards	% of wards					
14	100%					
5.	Total quantity transported in TPD to:					
	<table border="1"> <thead> <tr> <th>Processing Plants</th> <th>SLF</th> </tr> </thead> <tbody> <tr> <td>04</td> <td></td> </tr> </tbody> </table>	Processing Plants	SLF	04		
Processing Plants	SLF					
04						

6.	Secondary collection points/Transfer Stations (TS) (only if TS is/ are existing, otherwise not applicable)																											
	<table border="1"> <thead> <tr> <th>Waste stream</th> <th>Number of TS</th> <th>Capacity of TS (in TPD)</th> </tr> </thead> <tbody> <tr> <td>Wet waste</td> <td>N/A</td> <td>N/A</td> </tr> <tr> <td>Dry Waste</td> <td>N/A</td> <td>N/A</td> </tr> </tbody> </table>	Waste stream	Number of TS	Capacity of TS (in TPD)	Wet waste	N/A	N/A	Dry Waste	N/A	N/A																		
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Dry Waste	N/A	N/A																										
7.	On basis of Waste Characterization, quantity of segregated waste generated (in TPD), of given waste streams																											
	<table border="1"> <thead> <tr> <th>MSW Waste Stream</th> <th>Quantity in TPD</th> <th>% of MSW</th> </tr> </thead> <tbody> <tr> <td>Wet waste</td> <td>1.92</td> <td>60%</td> </tr> <tr> <td>Dry Waste</td> <td>1.28</td> <td>40%</td> </tr> <tr> <td>Sanitary Waste</td> <td>0.032</td> <td>01%</td> </tr> <tr> <td>Domestic Hazardous Waste</td> <td>0.16</td> <td>5%</td> </tr> <tr> <td>Other wastes (Drain Silt &amp; Inert)</td> <td>0.16</td> <td>5%</td> </tr> <tr> <td></td> <td></td> <td></td> </tr> <tr> <td>C&amp;D Waste</td> <td>Qty in TPD</td> <td>% of MSW</td> </tr> <tr> <td>Total C&amp;D Waste generated</td> <td>0.16</td> <td>5% (expressed as % of A at row 1 above)</td> </tr> </tbody> </table>	MSW Waste Stream	Quantity in TPD	% of MSW	Wet waste	1.92	60%	Dry Waste	1.28	40%	Sanitary Waste	0.032	01%	Domestic Hazardous Waste	0.16	5%	Other wastes (Drain Silt & Inert)	0.16	5%				C&D Waste	Qty in TPD	% of MSW	Total C&D Waste generated	0.16	5% (expressed as % of A at row 1 above)
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C&D Waste	Qty in TPD	% of MSW																										
Total C&D Waste generated	0.16	5% (expressed as % of A at row 1 above)																										
8.	Total quantity of MSW currently processed (B) in TPD: 0																											
9.	Total design capacity* available of all types of processing plants in TPD: 0 *All existing, under construction, approved and defunct plants (defunct plants that have not been written off) Note: This capacity will be equal to or greater than (B)																											
10.	Operation & Maintenance and Recovery of SWM fees Issues Prepare statement of previous 5 years O&M costs incurred in ULB for O&M and the collections of SWM use fees and analyses for sustainability of O&M																											

### Assessment of requirement of processing plants/facilities:

A	Projected waste generation@2025 in TPD: 6
	Per capita generation for calculating waste generation
	ULBs > 10 lakh population@550 gms/capita:
	ULBs 1 lakh -10 lakh (both included) population@450gm/capita:
	ULBs <1 lakh population@300gm/capita:

Projected Waste generation streams for year 2025:			
Waste stream	Fraction in MSW (indicative-can be changed as per actuals in ULB)	Projected waste generation in TPD	% of MSW
Wet Waste	55%	2.21	55%
Dry Waste	35%	1.40	35%
Domestic Hazardous waste	Minor	0.04	1%
Other Waste(Drain Silt & Inert )	10%	0.36	9%
To SLF (not more than)	20%	0	0

### Other components of MSW Management

Sanitary Landfill (SLF) (Filling CELL for 5 years only)	
Waste sent to SLF restricted to 20% of total Municipal	0
SLF capacity for 5 years duly adding extra volume for daily cover, top cover etc. ( as per Manual on MSWM) Tonnes/cum/day	0

Estimated cost for proposed components as per GAP analysis			
Waste Management Component	Total proposed requirement (gap projected @2025)	Estimated cost/ tonne ( per machine for MRSs)	Proposed estimated cost
Wet waste processing	2.21	-	1.5 cr
Dry waste processing	1.40	-	1.5 cr
C&D waste processing	0.3	-	1.5 cr
Dumpsite Remediation	-	-	-
Sanitary Landfill	-	-	-
Transfer Station	-	-	-
Mechanical Road Sweepers (MRSs)	-	-	1.5 cr

Financing Planning of Fund Required for Addressing the GAPs (Rs. in Crore)

Waste management Item	Total Proposed Cost	ACA under SBM-U 2.0	State Govt. Fund	ULB fund	Other Fund (PPP, others)
For wet waste processing	1.5 cr				
For Dry waste processing	1.5 cr				
For C&D waste processing	1.5 cr				
For Dumpsite Remediation	1.5 cr				
For Sanitary Landfill					
For Transfer Station					
For Mechanical Road Sweepers	1.5 cr				
<b>Grand Total</b>	<b>7.5 cr</b>				

Items not required/applicable in the particular ULB may be deleted

Waste-to-Energy (WTE) is not part of comparative plans.

Waste-to-Energy (WTE) based - July for ULBs > 10 lakhs.

Others (describe the nature of plants, their stock should be source segregated).

Contract/Under Contract - In Tender Process, Non-Functional good condition.

Conclusion for calculation of the GAP.

Many of the existing processing plants receiving mixed waste without segregation as such, do not carry out segregation within the process. Such plants shall continue to be utilized for either wet or dry waste, for full design capacity with segregation of wastes. It will result in charging plants for other waste stream only.

Additional process may be added down the line to process RDF if not available in the design.

After the GAP analysis, actions need to be taken for preparation of DPRs, finalizing of engineering land documents for tenders etc.

## Module 1: MSW Processing GAP analysis &amp; Action Plan

## MI.1 GAP Assessment for 100% Processing of MSW at ULB level

Processing Facility proposals	Existing Plants Capacity (TPD)*	Status of Current Capacity- Deficit/ Surplus	GAP Projected (a,2025 (TPD))
Mixed Waste Processing Facility (continue to be used for either Wet OR Dry Waste) – Data taken for assessing capacities	0	0	No new mixed waste plant will be allowed
Composting Plants (for WET waste)	0	0	
Bio-methanation Plants (for WET waste)	0	0	
Material Recovery Facilities MRF- (for DRY waste)	05 Ton	05 Ton	
Standalone RDF Plants (for DRY waste downstream of MRFs)(not part of composting plants)	0	0	
Waste to Electricity (RDF based – only for ULBs > 10 lakh)	0	0	
Others (describe the nature of plants, feed stock should be source segregated waste)	0	0	

\*(Operational/Under Constn. / in Tender Process, Non-Functional good condition )

### Explanation for calculating the GAP.

Many ULBs have installed composting plants receiving mass waste, without segregation at source, but carry out segregation within the process. Such plants shall continue to be utilized for either wet or dry waste, for full design capacity with segregation at source. It will result in proposing plants for other waste stream only. Additional process may be added down the line to process RDF if not already being done in such plants.

After the GAP analysis, actions need to be taken for preparation of DPRs; Identifying & earmarking land; documents for tenders etc.

### MI.2 ULB level Action Plan for achieving 100% scientific MSW Processing

Processing Facility proposals	Proposed Plant Capacity (TPD)	Estimated Cost	Plant Commissioning Date
Composting Plants (for WET waste)	2.21	1.5 cr	31/03/2023
Bio-methanation Plants (for WET waste)	-	-	-
Material Recovery Facilities MRF- (for DRY waste)	-	-	-
Standalone RDF Plants (for DRY waste downstream of MRFs)(not part of composting plants)	-	-	-
Waste to Electricity (RDF based – only for ULBs > 10 lakh)	-	-	-
Others (describe the nature of plants -feed stock should be source segregated waste)	-	-	-
<b>TOTAL</b>	<b>2.21</b>	<b>1.5cr</b>	<b>31/03/2023</b>
<i>Other Proposals part of MSW</i>	-	-	-
Construction of SLF	-	-	-
Construction of TS, if required (ULBs >5lakh and haulage of fully loaded vehicles is > 15Km)	-	-	-
<b>TOTALs</b>	<b>2.21</b>	<b>1.5cr</b>	<b>31/03/2023</b>

### MI.3 ULB commitment timelines for Certification under Garbage-free Cities Star Rating

S No	GFC Star Rating Certification	Committed Date
1	1-Star GFC Rating Certification	31/03/2023
2	3-Star GFC Rating Certification	(mandatory before 31.3.2026)
3	5-Star GFC Rating Certification	These Certifications are beyond the mandatory requirement under SBM 2.0. ULBs are encouraged to get these certifications.
4	7-Star GFC Rating Certification	

**M1.4 State/ UT – Consolidated Financial Action Plan for MSW Processing:  
Financials in Rs. Crore**

	FY 2021-22	FY 2022-23	FY 2023-24	TOTAL. ( equal to SBM 2.0 SWM allocation, Processing part only)
Action Plan Amount	-	-	-	
No. of ULBs covered*	-	-	-	All ULBs in the State/ UT covered in APs by 2023-24
* Detailed ULB-wise, plant-wise Action Plan statement is to be furnished Action Plan approvals to be obtained by 31.3.2024 for all ULBs				

**M1.5 State / UT – Consolidated Certification- cum-Implementation Action Plan (only First  
time GFC Certifications to be considered)**

Certification	Before SBM 2.0	FY 2021- 22	FY 2022- 23	FY 2023- 24	FY 2024- 25	FY 2025-26
No. of ULBs rated 1-Star	-	-	-	All ULBs to be 1-Star rated by 31.3.2023		
No. of ULBs rated 3-Star*	-	-	-	-	--	yes
No. of ULBs with 100% waste processing	-	-	-	-	-	yes
* All ULBs to become 3-Star GFC Rated before 31.3.2026						

## Module 2: Legacy Waste Dumpsites Remediation Action Plan

## M2.1 ULB's Dumpsite Remediation Plan (applicable only if ULB has an existing dumpsite(s))

Total quantity of existing legacy waste in tonnes	- /
Land occupied by the dumpsite, Acres-	
Proposed method for remediation*	-
Action plan for recoverable material	-
Indicative Uses/ Utilization of Segregated Material	-
Land to be recovered, Acres (extent of land from which waste is completely removed)	-
End uses of remediated dumpsite area	-
Estimated Cost for Remediation	-
Most likely date for complete remediation ( not beyond 31.3.2023 for ULBs < 10 lakhs and 31.3.2024 for ULBs > 10 lakhs)	-

\* to be compliant with extant NGT and Court orders

**M2.2 State/ UT- Consolidated Financial Action Plan for Dumpsite Remediation:**  
Financials in Rs. Crore

	FY 2021-22	FY 2022-23	TOTAL ( equal to SBM 2.0 allocation for dumpsite remediation for the State / UT)
Action Plan Amount			
No. of ULBs covered*			

Action Plan approvals to be obtained by 31.3.2022 for all ULBs <10 Lakh and by 31.3.2023 for all ULBs >10 lakh

\* Detailed ULB-wise, dumpsite-wise Action Plan statement is to be furnished

**M2.3 State/ UT – Consolidated Dumpsite Remediation Implementation Action Plan**

Remediation	Before SBM 2.0	By 31.3.2022	By 31.3.2023	By 31.3.2024	TOTAL
No. of ULBs completing remediation	yes	0	0	0	All ULBs in the State/ UT to complete remediation by 31.3.2024